Form No. MGT-3

Notice of situation or change of situation or discontinuation of situation, of place where foreign register shall be kept

[Pursuant to section 88(4) of the Companies Act, 2013 and rule 7(2) of the Companies (Management and Administration) Rules, 2014]

1. (a) CIN:

   (b) GLN:

2. (a) Name of the company:

   (b) Registered office address:

   (c) E-mail id:

3. This notice is in respect of:

   ☐ Situation of office where foreign register is kept

   ☐ Change of situation of office where foreign register is kept

   ☐ Discontinuance of maintenance of foreign register

4. Foreign register relates to

   ☐ Register of members

   ☐ Register of debenture holders

   ☐ Register of other security holders

   ☐ Beneficial owners

Part A: Notice of situation of office where foreign register is kept

5. Notice is hereby given that the foreign register shall be kept at:

Address	Line I
	Line II

City	
District	
State	
ISO Country Code	Country
Pin Code	
E-mail ID	

Part B: Notice of change of situation where foreign register is kept

6. Existing situation of the office where the foreign register is kept:

7. Purpose for changing such office:

8. Notice is hereby given that the foreign register shall be kept with effect from……… at:

Address	Line I
	Line II
City	
District	
State	
Country	
Pin Code	
E-mail ID	

Part C: Notice of discontinuance of maintenance of foreign register

9. Existing situation of the office where the foreign register is kept:

10. Reason for such discontinuance:

11. Notice is hereby given that the foreign register is discontinued to be maintained at the existing situation with effect from……….. and all the entries in the said register is transferred to

        ☐ Another foreign register maintained at………

        ☐ The principal register

Date:

Place:

                                              Signature